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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.1110 OF 2007

ALLAHABAD THIS THE 08TH DAY OF NOVEMBER, 2007

HON'BLE MR. K. S. MENON, MEMBER-A

Bhagirathi son of Budul Resident of Village and Post Jamunipur,
District Allahabad.

.....Applicant

By Advocate: **Shri Vinod Kumar**

Versus

1. Union of India,
through General Manager,
North Central Railway,
Allahabad.
 2. Divisional Railway Manager, D.R.M. Office,
Allahabad N.C.R.
 3. Divisional Personnel Officer/Assistant Personnel Officer,
D.R.M. Office, N.C.R., Allahabad.
 4. Senior Divisional Engineer (Engineering)-II,
D.R.M. Office, Allahabad.
-Respondents

By Advocate: **Shri P. N. Rai**

ORDER
BY K. S. MENON, MEMBER-A

This OA has been filed challenging the letter issued by
Assistant Personnel Officer, North Central Railway, Allahabad
issued on 28.09.2007 in which the screening test was directed to
be held on 16.10.2007. The screening test on 16.10.2007 was
postponed and ~~on~~ the next date on which it has to take place is
07th November 2007. The applicant stated that persons junior\$ to
him have been permitted to appear in the screening test whereas
he has not been allowed on the ground that he is over age.

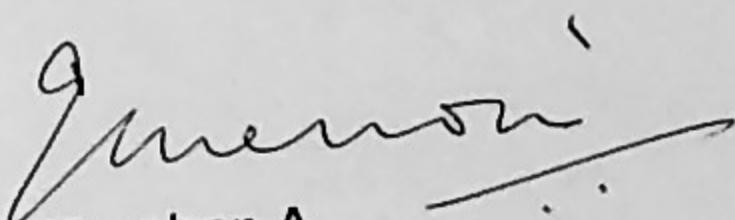
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(3)

2. The respondent's counsel Shri P. N. Rai, counters this by stating that the juniors who were permitted to appear in the screening ^{are} ~~is~~ within the age limit. The applicant's request is that the extent of overage may be condoned and he may be considered for the screening test. Being aggrieved by the action of the respondents the applicant has filed a representation dated 26.12.2005 addressed to the General Manager, North Central Railway, Allahabad.

3. In the interest of justice the respondents are directed to permit the applicant to appear in the screening test held from 07.11.2007 ^{and} ~~in~~ case, he is otherwise eligible and after taking into consideration the submissions made in his representation dated 26.12.2005 in accordance with the rules on the subject contained in the IREM, ^{and} ~~in~~ dispose of the said representation with a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. The OA is accordingly, disposed of with the above directions. No costs. Copy of this order be given to counsel for both the parties.


Member-A

/MM/